IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

TUESDAY, THE SIXTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 740 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 16.04.2024 in W.P. No. 21489 of 2021 on the file of the High Court.

Between:

The Yellandu Municipality, Rep. by its Commissioner, Bhadradri Kothagudem District.

...APPELLANT/RESPONDENT No.3

AND

1. G. Kotamma, W/o. Late Sailu, Aged about 81 Years, Occ. Housewife, R/o. H-No.5-7-162 Vinobaba Colony, Court area, Yellandu, Khammam, Khammam District.

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Rep by its Principal Secretary, Municipal Administration Department, Secretariat, Hyderabad.
3. The Commissioner and Director of Municipal Administration, Telangana State, Hyderabad.
4. The Principal Accountant General, State of Telangana, Hyderabad

...RESPONDENTS/RESPONDENTS 1, 2 & 4

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the orders of the Learned Single Judge passed in. W.P. No. 21489 of 2021, dated 16/04/2024, pending disposal of the main Writ Appeal.

Counsel for the Appellant: SRI RAMESH CHILLA,
SC FOR SERVICE MATTERS OF ALL MUNICIPALITIES TELANGANA
Counsel for the Respondent No.1: SRI ARVIND KUMAR KATA
Counsel for the Respondent Nos.2 & 3: GP FOR MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT
Counsel for the Respondent No.4: SRI M. MURALI KRISHNA,
S.C. FOR PRINCIPAL ACCOUNTANT GENERAL

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.740 of 2025

DATED: 16.12.2025

Between:

The Yellandu Municipality,
Rep. By its Commissioner, Bhadradri Kothagudem District
... Appellant

AND

G.Kotamma & 3 others
... Respondents

JUDGMENT:

Heard Mr. Ramesh Chilla, learned Standing Counsel appearing for the appellant, Mr. Arvind Kumar Kata, learned counsel appearing for respondent No.1 and Mr. M.Murali Krishna, learned counsel appearing for respondent No.4.

2. Learned Standing Counsel for the appellant Municipality submits that the claim of interest over

admissible pension dues has been concurred for payment at the rate of 5%. The bill has been approved by the Treasury and the sanction is pending at the Government level. The issue was in relation to the rate of interest which respondent No.1, who is the writ petitioner, asked for and 6% was granted by the learned writ Court.

3. However, learned counsel for respondent No.1 submits that respondent No.1 being 81 years old is agreeable to the rate of interest now being granted by the appellant Municipality. The matter can be disposed of on the statement made by the appellant at para 16 of the affidavit accompanying the writ appeal.

4. Since the grievance of respondent No.1 appears to have been redressed on the rate of interest applicable to the admissible pensionary dues i.e., at the rate of 5%, the instant Appeal stands disposed of in that light. Let such admissible dues with interest be paid within a period of eight weeks from the date of receipt of copy of this order.

5. The Writ Appeal is, accordingly, disposed of. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-K. AMMAJI
DEPUTY REGISTRAR

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SECTION OFFICER

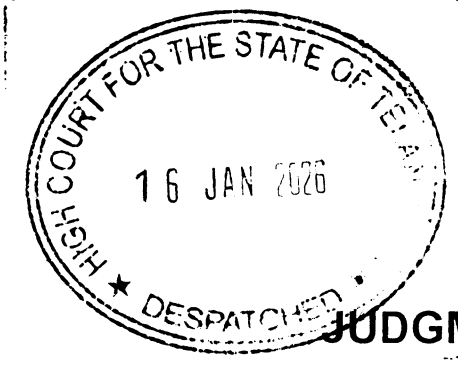
To

1. The Principal Secretary, Municipal Administration Department, State of Telangana, Secretariat, Hyderabad.
2. The Commissioner and Director of Municipal Administration, Telangana State, Hyderabad.
3. The Principal Accountant General, State of Telangana, Hyderabad.
4. One CC to SRI RAMESH CHILLA, S.C. for Service Matters of All Municipalities Telangana [OPUC]
5. One CC to SRI ARVIND KUMAR KATA, Advocate [OPUC]
6. Two CCs to GP for Municipal Administration and Urban Development, High Court for the State of Telangana at Hyderabad. [OUT]
7. One CC to SRI M. MURALI KRISHNA, S.C. for Principal Accountant General, Advocate [OPUC]
8. Two CD Copies

MP
BS

HIGH COURT

DATED:16/12/2025



JUDGMENT

WA.No.740 of 2025

DISPOSING OF THE WRIT APPEAL

WITHOUT COSTS

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